

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 766 of 2019

IN THE MATTER OF:

Vijay Kumar Choudhary & Anr.

...Appellants

Vs

Educomp Infrastructure & School & Ors.

....Respondents

Present:

**For Appellants: Mr. Krishnendu Datta and Ms. Apporva Choudhary,
Advocates**

**For Respondents: Mr. Vikas Mehta and Mr. Kushal Sarkar,
Advocates
Ms. Vatsala Rai, Advocate for RP**

ORDER

22.08.2019 Mr. Vikas Mehta, Advocate has appeared on behalf of IBBI to assist this Appellate Tribunal. Ms. Vatsala Rai, Advocate appeared on behalf of Resolution Professional. We have heard learned Counsel for the Appellant at length. In our order dated 29.07.2019, we have allowed the Appellant to implead Secretary, Ministry of Corporate Affairs and the Chairman of Insolvency and bankruptcy Board of India as Respondent Nos. 3 & 4. Learned Counsel for the Appellant intimated that the aforesaid two parties have already been impleaded.

Learned Counsel for the Appellant shall hand over a copy of the Paper Book to each of the Counsel in course of the day. In the meantime, the parties may file their respective short Written Submission not more than three pages by 27th August, 2019.

Pendency of the appeal will not come in the way of Appellant to provide the information as sought for by the 'Interim Resolution Professional'/'Resolution Professional'.

Post the case 'For Orders' on **3rd September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk